

**In the National Company Law Tribunal, Jaipur**

**Item No. 206**

**CP No. (IB)-240/9/JPR/2019**

**UNDER SECTION 9 OF IBC, 2016**

**In the matter of:**

**Santosh Steel Corporation**

**.....Applicant/Petitioners**

**VS.**

**Dak Rolls Pvt. Ltd.**

**.....Respondent**

**Order delivered on 11.10.2019**

**Coram: MS. INA MALHOTRA, HON'BLE JUDICIAL MEMBER  
SH. RAGHU NAYYAR, HON'BLE TECHNICAL MEMBER**

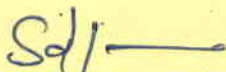
For Petitioner (s) : Sourabh Malpani, CA

For Respondent(s) : None-appeared


**ORDER**

Vide order dated 26.09.2019, it was observed that the petitioner shall file the copy of Registration Certificate of the partnership firm. It is well settled that the requirement under Section 69 of the Partnership Act is applicable only to suits and does not apply to statutory enactments. As the prayer arises out of a statutory enactment and is not under a contractual liability, registration of the partnership firm is not a mandatory requirement to file the present proceedings.

Notice to the Corporate Debtor vide all modes including through the process of the Bench, returnable on 01.11.2019. The Corporate Debtor be served through its Directors as well. Affidavit of service be filed.



**(RAGHU NAYYAR)  
TECHNICAL MEMBER**



**(INA MALHOTRA)  
JUDICIAL MEMBER**